Notification No.FEMA 23 /2000-RB dated 3rd May 2000

In exercise of the powers conferred by clause (a) of sub-section (1) and subsection (3) of section 7, sub-section (2) of section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999), the Reserve Bank of India makes the following regulations relating to export of goods and services from India, namely:

1. Short title and commencement :-

- (i) These Regulations may be called the Foreign Exchange Management (Export of Goods and Services) Regulations, 2000.
- (ii) They shall come into force on 1st day of June, 2000.

2. Definitions :-

In these Regulations, unless the context requires otherwise, -

- (i) 'Act' means the Foreign Exchange Management Act, 1999 (42 of 1999);
- (ii) 'Authorised dealer' means a person Authorised as an Authorised Dealer under sub-section (1) of section 10 of the Act, and includes a person carrying on business as a factor and Authorised as such under the said section 10:
- (iii) 'Exim Bank' means the Export-Import Bank of India established under the Export-Import Bank of India Act, 1981 (28 of 1981);
- (iv) 'export' includes the taking or sending out of goods by land, sea or air, on consignment or by way of sale, lease, hire-purchase, or under any other arrangement by whatever name called, and in the case of software, also includes transmission through any electronic media;
- (v) 'export value' in relation to export by way of lease or hire-purchase or under any other similar arrangement, includes the charges, by whatever name called, payable in respect of such lease or hire-purchase or any other similar arrangement;
- (vi) 'form' means form annexed to these Regulations;
- (vii) 'schedule' means schedule appended to these Regulations:
- (viii) 'software' means any computer programme, database, drawing, design, audio/video signals, any information by whatever name called in or on any medium other than in or on any physical medium:
- (ix) 'specified authority' means the person or the authority to whom the declaration as specified in Regulation 3 is to be furnished;
- (x) 'Working Group' means the Group constituted by the Reserve Bank for the purpose of considering proposals of export of goods and services on deferred payment terms or in execution of a turnkey project or a civil construction contract;
- (xi) the words and expressions used but not defined in these Regulations shall have the same meanings respectively assigned to them in the Act.

3. Declaration as regards export of goods and services :-

(1) Every exporter of goods or software in physical form or through any other form, either directly or indirectly, to any place outside India, other than Nepal and Bhutan, shall furnish to the specified authority, a declaration in one of the forms set out in the Schedule and supported by such

evidence as may be specified, containing true and correct material particulars including the amount representing -

the full export value of the goods or software; or

if the full export value is not ascertainable at the time of export, the value which the exporter, having regard to the prevailing market conditions expects to receive on the sale of the goods or the software in overseas market, and affirms in the said declaration that the full export value of goods (whether ascertainable at the time of export or not) or the software has been or will within the specified period be, paid in the specified manner.

Declarations shall be executed in sets of such number as specified.

For the removal of doubt, it is clarified that, in respect of export of services to which none of the Forms specified in these Regulations apply, the exporter may export such services without furnishing any declaration, but shall be liable to realise the amount of foreign exchange which becomes due or accrues on account of such export, and to repatriate the same to India in accordance with the provisions of the Act, and these Regulations, as also other rules and regulations made under the Act.

4. Exemptions :-

Notwithstanding anything contained in Regulation 3, export of goods or services may be made without furnishing the declaration in the following cases, namely:

- a) trade samples of goods and publicity material supplied free of payment;
- b) personal effects of travellers, whether accompanied or unaccompanied;
- c) ship's stores, trans-shipment cargo and goods supplied under the orders of Central Government or of such officers as may be appointed by the Central Government in this behalf or of the military, naval or air force authorities in India for military, naval or air force requirements;
- d) goods or software accompanied by a declaration by the exporter that they are not more than **twenty five thousand USD**¹ in value;
- by way of gift of goods accompanied by a declaration by the exporter that they are not more than five lakhs rupees in value¹;
- f) aircrafts or aircraft engines and spare parts for overhauling and/or repairs abroad subject to their re-import into India after overhauling /repairs, within a period of six months from the date of their export;
- g) goods imported free of cost on re-export basis;
- h) goods not exceeding USD 1000 or its equivalent in value per transaction exported to Myanmar under the Barter Trade Agreement between the Central Government and the Government of Myanmar:
- i) The following goods which are permitted by the Development Commissioner of the Export Processing Zones, *Electronic Hardware Technology Parks*, *Electronic Software Technology Parks* or Free Trade Zones to be re-exported, namely:
 - 1) imported goods found defective, for the purpose of their replacement by the foreign suppliers/collaborators;
 - 2) goods imported from foreign suppliers/collaborators on loan basis;
 - 3) goods imported from foreign suppliers/collaborators free of cost, found surplus after production operations.
- (ia) goods listed at items (1), (2) and (3) of clause (I) to be re-exported by units in Special Economic Zones, under intimation to the Development Commissioner of Special Economic Zones/concerned Assistant Commissioner or Deputy Commissioner of Customs:
- j) replacement goods exported free of charge in accordance with the provisions of Exim Policy in force, for the time being.
- k) goods sent outside India for testing subject to re-import into India;
- defective goods sent outside India for repair and re-import provided the goods are accompanied by a

- certificate from an Authorised Dealer in India that the export is for repair and re-import and that the export does not involve any transaction in foreign exchange;
- m) exports permitted by the Reserve Bank, on application made to it, subject to the terms and conditions, if any, as stipulated in the permission.

5. Indication of importer-exporter code number :-

The importer-exporter code number allotted by the Director General of Foreign Trade under Section 7 of the Foreign Trade (Development & Regulation) Act, 1992 (22 of 1992) shall be indicated on all copies of the declaration forms submitted by the exporter to the specified authority and in all correspondence of the exporter with the Authorised Dealer or the Reserve Bank, as the case may be.

6. Authority to whom declaration is to be furnished and the manner of dealing with the declaration

A. Declaration in Form GR/SDF

- (1) (i) The declaration in form GR /SDF shall be submitted in duplicate to the Commissioner of Customs.
 - (ii) After duly verifying and authenticating the declaration form, the Commissioner of Customs shall forward the original declaration form/data to the nearest office of the Reserve Bank and hand over the duplicate form to the exporter for being submitted to the Authorised dealer.

B. Declaration in Form PP

(2) (i) The declaration in form PP shall be submitted in duplicate to the Authorised Dealer named in the form. The Authorised Dealer shall, after countersigning the declaration form, hand over the original form to the exporter who shall submit it to the postal authorities through which the goods are being despatched. The (ii)postal authorities after despatch of the goods shall forward the declaration form to the nearest office of the Reserve Bank.

Declaration in Form SOFTEX

- The declaration in form SOFTEX in respect of export of computer software and audio/video/television software shall be submitted in triplicate to the designated official of Ministry of Information Technology, Government of India at the Software Technology Parks of India (STPIs) or at the Free Trade Zones (FTZs) or Export
- (3) (i)Processing Zones (EPZs) or Special Economic Zones (SEZs) in India.
 - (ii) After certifying all three copies of the SOFTEX form, the said designated official shall forward the original directly to the nearest office of the Reserve Bank and return the duplicate to the exporter. The triplicate shall be retained by the designated official for record.

D₂. Duplicate Declaration Forms to be retained with Authorised Dealers

On the realisation of the export proceeds, the duplicate copies of export declaration forms viz. GR, PP and Softex and Exchange Control Copies of the shipping bills together with related Statutory Declaration Forms shall be retained by the Authorised dealer.

7. Evidence in support of declaration:-

The Commissioner of Customs or the postal authority or the official of Ministry of Information Technology to whom the declaration form is submitted, may, in order to satisfy themselves of due compliance with Section 7 of the Act and these regulations, require such evidence in support of the declaration as may establish that -

a) the exporter is a person resident in India and has a place of business in India;

- b) the destination stated on the declaration is the final place of the destination of the goods exported;
- c) the value stated in the declaration represents -
 - 1) the full export value of the goods or software; or
 - 2) where the full export value of the goods or software is not ascertainable at the time of export, the value which the exporter, having regard to the prevailing market conditions expects to receive on the sale of the goods in the overseas market.

Explanation:

For the purpose of this regulation, 'final place of destination' means a place in a country in which the goods are ultimately imported and cleared through Customs of that country.

8. Manner of payment of export value of goods :-

Unless otherwise Authorised by the Reserve Bank, the amount representing the full export value of the goods exported shall be paid through an Authorised Dealer in the manner specified in the Foreign Exchange Management (Manner of Receipt and Payment) Regulations, 2000.

Explanation:

For the purpose of this regulation, re-import into India, within the period specified for realisation of the export value, of the exported goods in respect of which a declaration was made under Regulation 3, shall be deemed to be realisation of full export value of such goods.

9. Period within which export value of goods/software to be realised :-

(1) The amount representing the full export value of goods or software exported shall be realised and repatriated to India within six months from the date of export:

Provided that the goods or software and exported by the units in Special Economic Zones, the stipulation of the period of realization and repatriation to India of full export value of goods or software shall not apply³.

Provided that where the goods are exported to a warehouse established outside India with the permission of the Reserve Bank, the amount representing the full export value of goods exported shall be paid to the Authorised Dealer as soon as it is realised and in any case within fifteen months from the date of shipment of goods;

Provided further that the Reserve Bank, or subject to the directions issued by that Bank in this behalf, the Authorised Dealer may, for a sufficient and reasonable cause shown, extend the said period of six months or fifteen months, as the case may be.

Explanation:

For the purpose of this regulation, the "date of export" in relation to the export of software in other than physical form, shall be deemed to be the date of invoice covering such export.

(2) (a) Where the export of goods or software has been made by a Status Holder Exporter, as defined in the Foreign Trade Policy in force, then notwithstanding anything contained in sub-regulation (1), the amount representing the full export value of goods or software shall be realised and repatriated to India within twelve months from the date of export;

Provided that the Reserve Bank may for a sufficient and reasonable cause shown, extend the said period of twelve months

(b) The Reserve Bank may for reasonable and sufficient cause direct that **the said exporters**³ shall cease to be governed by sub-regulation (2):

Provided that no such direction shall be given unless the unit has been given a reasonable opportunity to make a representation in the matter;

(c) On such direction, **the said exporters**³ shall be governed by the provisions of sub-regulation (1), until directed otherwise by the Reserve Bank.

10. Export on Elongated Credit Terms :-

No person shall enter into any contract to export goods on the terms which provide for a period longer than six months for payment of the value of the goods to be exported :

Provided that the Reserve Bank may, for reasonable and sufficient cause shown, grant approval to enter into a contract on such terms.

11. Submission of export documents:-

The documents pertaining to export shall, within 21 days from the date of export as, as the case may be, from the date of certification of SOFTEX form, be submitted to the Authorised Dealer mentioned in the relevant declaration form:

Provided that, subject to the directions issued by the Reserve Bank from time to time, the Authorised Dealer may accept the documents pertaining to export submitted after the expiry of the specified period of 21 days, for reasons beyond the control of the exporter.

12. Transfer of documents :-

Without prejudice to Regulation 3, an Authorised Dealer may accept, for negotiation or collection, shipping documents including invoice and bill of exchange covering exports, from his constituent (not being a person who has signed the declaration in terms of Regulation 3):

Provided that before accepting such documents for negotiation or collection, the Authorised Dealer shall -

- a) Where the value declared in the declaration does not differ from the value shown in the documents being negotiated or sent for collection, or
- b) Where the value declared in the declaration is less than the value shown in the documents being negotiated or sent for collection,

require the constituent concerned also to sign such declaration and thereupon such constituent shall be bound to comply with such requisition and such constituent signing the declaration shall be considered to be the exporter for the purposes of these Regulations to the extent of the full value shown in the documents being negotiated or sent for collection and shall be governed by these Regulations accordingly.

13. Payment for the Export:-

In respect of export of any goods or software for which a declaration is required to be furnished under Regulation 3, no person shall except with the permission of the Reserve Bank or, subject to the directions of the Reserve Bank, permission of an Authorised dealer, do or refrain from doing anything or take or refrain from taking any action which has the effect of securing -

- (i) That the payment for the goods or software is made otherwise than in the specified manner; or
- (ii) That the payment is delayed beyond the period specified under these Regulations; or
- (iii) That the proceeds of sale of the goods or software exported do not represent the full export value of the goods or software subject to such deductions, if any, as may be allowed by the Reserve Bank or, subject to the directions of the Reserve Bank, by an Authorised dealer;

Provided that no proceedings in respect of contravention of these provisions shall be instituted unless the specified period has expired and payment for the goods or software representing the full export value, or the value after deductions allowed under clause (iii), has not been made in the specified manner within the specified period.

14. Certain Exports requiring prior approval :-

A. Export of goods on lease, hire, etc.

No person shall, except with the prior permission of the Reserve Bank, take or send out by land, sea or air any goods from India to any place outside India on lease or hire or under any arrangement or in any other manner other than sale or disposal of such goods.

B. Exports under trade agreement/rupee credit etc.

- (i) Export of goods under special arrangement between the Central Government and Government of a foreign state, or under rupee credits extended by the Central Government to Govt. of a foreign state shall be governed by the terms and conditions set out in the relative public notices issued by the Trade Control Authority in India and the instructions issued from time to time by the Reserve Bank.
- (ii) An export under the line of credit extended to a bank or a financial institution operating in a foreign state by the Exim Bank for financing exports from India, shall be governed by the terms and conditions advised by the Reserve Bank to the Authorised Dealers from time to time.

C. Counter Trade

Any arrangement involving adjustment of value of goods imported into India against value of goods exported from India, shall require prior approval of the Reserve Bank.

15. Delay in Receipt of Payment :-

Where in relation to goods or software export of which is required to be declared on the specified form, the specified period has expired and the payment therefor has not been made as aforesaid, the Reserve Bank may give to any person who has sold the goods or software or who is entitled to sell the goods or software or procure the sale thereof, such directions as appear to it to be expedient, for the purpose of securing, (a) the payment therefor if the goods or software has been sold and (b) the sale of goods and payment thereof, if goods or software has not been sold or re-import thereof into India as the circumstances permit, within such period as the Reserve Bank may specify in this behalf;

Provided that omission of the Reserve Bank to give directions shall not have the effect of absolving the person committing the contravention from the consequences thereof.

16. Advance payment against exports :-

- (1) Where an exporter receives advance payment (with or without interest), from a buyer outside India, the exporter shall be under an obligation to ensure that -
- i) The shipment of goods is made within one year from the date of receipt of advance payment;
- ii) The rate of interest, if any, payable on the advance payment does not exceed London Inter-Bank Offered Rate (LIBOR) + 100 basis points, and The documents covering the shipment are routed through the Authorised Dealer through whom the advance payment is received:

Provided that in the event of the exporter's inability to make the shipment, partly or fully, within one year from the date of receipt of advance payment, no remittance towards refund of unutilised portion of advance payment or towards payment of interest, shall be made after the expiry of the said period of one year, without the prior approval of the Reserve Bank.

(2) Notwithstanding anything contained in clause (i) of sub-regulation (1), where the export agreement provides for shipment of goods extending beyond the period of one year from the date of receipt of advance payment, the exporter shall require the prior approval of the Reserve Bank.

17. Issue of directions by Reserve Bank in certain cases :-

- 18. Without prejudice to the provisions of Regulation 3 in relation to the export of goods or software which is required to be declared, the Reserve Bank may, for the purpose of ensuring that the full export value of the goods or, as the case may be, the value which the exporter having regard to the prevailing market conditions expects to receive on the sale of goods or software in the overseas market, is received in proper time and without delay, by general or special order, direct from time to time that in respect of export of goods or software to any destination or any class of export transactions or any class of goods or software or class of exporters, the exporter shall, prior to the export, comply with the conditions as may be specified in the order, namely;
- a) that the payment of the goods or software is covered by an irrevocable letter of credit or by such other arrangement or document as may be indicated in the order;
- b) that any declaration to be furnished to the specified authority shall be submitted to the Authorised Dealer for its prior approval, which may, having regard to the circumstances, be given or withheld or may be given subject to such conditions as may be specified by the Reserve Bank by the directions issued from time to time⁴.
- c) that a copy of the declaration to be furnished to the specified authority shall be submitted to such authority or organisation as may be indicated in the order for certifying that the value of goods or software specified in the declaration represents the proper value thereof.

No direction under sub-regulation (1) shall be given by the Reserve Bank and no approval under clause (b) of that sub-regulation shall be withheld by the Authorised Dealer unless the exporter has been given a reasonable opportunity to make a representation in the matter.⁴

18. Project exports

Where an export of goods or services is proposed to be made on deferred payment terms or in execution of a turnkey project or a civil construction contract, the exporter shall, before entering into any such export arrangement, submit the proposal for prior approval of the approving authority, which shall consider the proposal in accordance with the guidelines issued by the Reserve Bank from time to time.

Explanation:

For the purpose of this Regulation, 'approving authority' means the Working Group or the Exim Bank or the

Authorised Dealer.

(P.R. GOPALA RAO) Executive Director Schedule (Refer to Regulation 3)

Form **GR**: To be completed in duplicate for export otherwise than by Post including export of software in

physical form i.e. magnetic tapes/discs and paper media.

Form **SDF**: To be completed in duplicate and appended to the shipping bill, for exports declared to

Customs Offices notified by the Central Government which have introduced Electronic Data Interchange (EDI) system for processing shipping bills notified by the Central Government.

Form **PP:** To be completed in duplicate for export by Post.

Form **SOFTEX**: To be completed in triplicate for declaration of export of software otherwise than in physical

form, i.e. magnetic tapes/discs, and paper media.

¹ Amended vide Notification No. FEMA 116/2004-RB dated March 25, 2004

² Amended vide Notification No. FEMA 107/2003-RB dated October 29, 2003

3 Amended vide Notification No. FEMA 99/2003-RB dated August 27, 2003

4 Amended vide Notification No FEMA 114/2004-RB dated March 13, 2004

<u>Forms: -GR, SDF,PP and SOFTEX</u> EXCHANGE CONTROL DECLARATION (GR) FORM NO.

ORIGINAL

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Space for use by reserve Bank of India

EXCHANGE CONTROL DECLARATION (GR) FORM NO.

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	SPACE FOR USE BY RESERVE BANK OF INDIA									

SDF

[See Regulation 3(1)] [In duplicate]

Shipping Bill No					Da	ate:		
Declaration und	er Forei	gn Exch	ange Manage	ement, A	ct, 1999 :			
made and that the value as contract the full export which I/We, have overseas market	he partice ted with a value of ving regart.	culars given the burner the good ard to the good ard the good are good a	ven in the Sh yer is the sai ds is not asc e prevailing	ipping Bi me as th ertainab market	Il No ne full expor le at the tim conditions, (dated t value declared te of export and te expect to receive	ect of which this declar are true and that on the above shipping that the value declared on the sale of good	(a) *the g bill (b) ed is that ds in the
the full export va	alue of th gn Excha	ne goods ange Ma	on or before nagement A	@	in 1	the manner speci	reign exchange repre fied in the Regulation e am/are resident in I	s made
I/We* am/are OI	R am/ar	e not in (Caution List o	of the Re	serve Bank	of India.		
Date:								
						(Signa	ature of Exporter)	
			FOR AU	THORIS	ED DEALER	R'S USE		
					Uniform	Code Number		
D	ate of	(i)	negotiation					
_			receipt for c	ollection				
_			Bill No.					
*Type of Bill	(i) DA		(ii) DP	(iii)	Others		(Specify)	
*Types of ship	ment	(i) Firm	Sale Contrac	:t	(ii) Consig	nment Basis		
		(iii) Othe	ers			(Specify)		
*Indicate () in the	e box ap	plicable						
The SDF Form v	was incl	uded in t	he Statemen	t sent to	Reserve Ba	ank with the R Re	turn for the fortnight e	nding
We certify and of the proceeds of					amount of	(Currer	ncy amount) as under	being

Date of receipt	Currency	Credit to Nostro Account in			Rupee Account	Period of R Return with which the realisation has	
				cou	intry	been reported to RBI	
		In our name	In the name of**	Held with us	Held with**		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	

**(Write the name of the concerned Any other manner of receipt (Specify	
	,
	(Stamp & Signature of Authorised dealer)
	Date :
	Address:
SPAC	CE FOR USE BY RESERVE BANK OF INDIA

EXCHANGE CONTROL Exporter's Declaration ORIGINAL

Form	Num	ber	:
------	-----	-----	---

(Please see 'Notes to Exporters')

	Name of the Post Office	
<u>(b)</u>	Number and date of Parcel Receipt	
	T =	
2.	Exporter's Name	(for RBI use)
3.	Importer/Exporter Code No.	
4.	Buyer's/Consignee's Name and address:	
5.	Country of destination	
6.	Nature of contract*(i) CIF/(ii) C&F/(iii)FOB/	
	(iv) Others (Specify):	
7.	Date of despatch .	
8.	Type of Shipment*(i) Outright Sale/(ii)	
	Consignment export/(iii) Others (Specify)	
9.	Description of goods :	
10.	Quantity of goods : Unit†	
11.	Currency of Invoice	
	[†Ton/Kilogram/Litre/Cubic Metre/ Sq. Metre/Metre/Number/Others (Specify)]	

@	Where the full export	12. Analysis of export value	12. Analysis of export value :							
	value is not ascertainable value expected on sale of goods in the oversease market may be shown	Particulars	Currency	Amount						
		@Full Export value								
	No application for permission for	F.O.B. Value								
	remittance/deduction From the declared value on account of agency Commission and/or discount will be Entertained by the Reserve Bank or Authorised Dealer unless these have been declared on this form	Freight								
		Insurance								
		~Discount (Rate								
		Agency Commission (Rate)								

*see FEM (Export of Goods & Services) Regulation, 2000.

	(For Customs Use)	13. Customs Assessable Val	ue	
	Export Value verified	(Rupees)		
	(Customs Appraiser)			
14.	If the export is made un	der general permission of		
	the Reserve Bank of Incapproval	dia, Number and date of its		
15.	If the export is made un of advising bank in India	der L/C arrangements, name		
16.	State if the payment is t Asian Clearing Union: *	o be received through the Yes/No		
17.	Name & address of ban to be received	k through whom payment is		

I/We hereby declare that I/we am/are the *SELLER/CONSIGNOR of the goods in respect of which the declaration is made and that the particulars given above are true and that *(a) the export value as contracted with the buyer is the same as the full export value declared above/*(b) the full export value of goods is not ascertainable at the time of export and that the value declared is that which I/we, having regard to the prevailing market conditions, expect to receive on the sale of goods in the overseas market.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full export value of the goods on or before† _____ in the manner prescribed in rule 9 of the Foreign Exchange Regulation Rules, 1974. I/We further declare that I/we am/are resident in India and I/we have a place of business in India.

*م/۸۱	am/are not in the	Caution List of	the Reserve Bank o	f India
1/ / / / C	annale not in the	Caulion List of	liie Neseive Daiik (i iliula.

†State approximate date of delivery which must be the due date for payment or within six months from the date of shipment, whichever is earlier.

*Strike out whichever is not applicable.

(For A.D.'s use)			
		(:	Signature of Exporter)
Stamp & Signature		Date:	
of Authorised			
dealer			
Date		Address:	
:			
Bank's Uniform Code			
No.			

Notes to Exporters

(1)	This Form should not be pasted on the Parcel.
(2)	The PP Form procedure applies to postal exports to all territories outside India excluding Nepal and Bhutan. The PP Form should be completed in duplicate in all cases.
(3)	The Original should be submitted by the exporter to the Post Office after having it countersigned by an Authorised Dealer in foreign exchange. The Post Office through which the goods have been despatched will forward the Original to the nearest office of Reserve Bank of India.
(4)	All documents relating to export of goods from India must be passed through the medium of an Authorised Dealer in foreign exchange in India within 21 days of the date of

	shipment of the goods.
(5)	The amount representing the full export value of goods must be realised on the due date for payment or within six months from the date of shipment, whichever is earlier.
Note:	Government of India/Indian Financial institutions may conclude from time to time Special Trade Agreements with other countries providing for settlement of certain payments from the countries in a specified manner or for exports to be financed from Government to Government Credits. Reserve Bank will advise Authorised Dealers of such arrangements by issue of circulars. Methods of payment specified in the individual arrangements will have to be followed in such cases.
	Space for use by Reserve Bank of India

FORM PP

EXCHANGE CONTROL Exporter's Declaration DUPLICATE

Form Number:

(Please see 'Notes to Exporters' overleaf)

<u>1(a)</u>	_Name of the Post Office
<u>(b)</u>	Number and date of Parcel Receipt

2.	Exporter's Name	(for RBI use)
3.	Importer/Exporter Code No.	
4.	Buyer's/Consignee's Name and address:	
5.	Country of destination	
6.	Nature of contract*(i) CIF/(ii) C&F/(iii)FOB/	,
	(iv) Others (Specify):	
7.	Date of despatch .	
8.	Type of Shipment*(i) Outright Sale/(ii)	
	Consignment export/(iii) Others (Specify)	
		<u> </u>
9.	Description of goods :	
10.	Quantity of goods: Unit†	
11.	Currency of Invoice	
	[†Ton/Kilogram/Litre/Cubic Metre/ Sq. Metre/Metre/Number/Others (Specify)]	

@	Where the full export	12. Analysis of export value	e :	
	value is not ascertainable value	Particulars	Currency	Amount
	expected on sale of goods in the oversease			
	market may be shown			
		@Full Export value		
	No application for	F.O.B. Value		
	permission for remittance/deduction From the declared value on account of agency Commission and/or discount will be Entertained by the Reserve Bank or Authorised Dealer unless these have been declared on this form	Freight		
		Insurance		
		~Discount (Rate		

		Agency <u>(Rate</u>	Commis						
	(For Customs Use)	13. Cust	oms Assessa	able Value					
	Export Value verified	(Rupees	s)						
	(Customs Appraiser)								
14.	If the export is made u Reserve Bank of Ind approval		al permission per and date						
15.	If the export is made u		rangements,	name					
16.	State if the payment is Asian Clearing Union:		ved through t	the					
17.	Name & address of babe received	ink through	whom payme	ent is to					
e unde	rtake that I/we will deliv	er to the ba		bove the for	reign e	xchange			
e unde le of th gulatior iness i	rtake that I/we will deliv le goods on or before† n Rules, 1974. I/We fu n India.	rer to the ba irther decla	ank named al in the rare that I/we	bove the formanner pres am/are res	reign e scribed	xchange d in rule	9 of th	e Foreig	ın Excha
e unde ue of th gulatior iness in	rtake that I/we will delivite goods on or before† n Rules, 1974. I/We fundia. 'are not in the Caution L	rer to the barrither decla	ank named al in the range that I/we eserve Bank	bove the formanner present am/are resent of India.	reign e scribed sident	xchange d in rule in India	9 of th and I/	e Foreig we have	n Excha e a plac
e unde ue of th gulatior iness in e* am/ ate app hipmer	rtake that I/we will deliv le goods on or before† n Rules, 1974. I/We fu n India.	rer to the bauther declar List of the Rendery which mu	ank named al in the range that I/we eserve Bank	bove the formanner present am/are resent of India.	reign e scribed sident	xchange d in rule in India	9 of th and I/	e Foreig we have	n Excha e a plac
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e unde le of th gulatior iness il e* am/ ate app hipmer ike out (For	rtake that I/we will delive goods on or before† n Rules, 1974. I/We fun India. I/are not in the Caution Le proximate date of delivent, whichever is earlier. It whichever is not applicate the content of the content o	rer to the bauther declar List of the Rendery which mu	ank named al in the range that I/we eserve Bank	ove the formanner present am/are resent of India.	reign e scribed sident aymer	xchange d in rule in India t or withi	9 of th and I/A	e Foreig we have	n Excha e a plac

FOR AUTHORISED DEALER'S USE

	of *(i) nego	otiation/(ii) rece	eipt for collection			umber : Bill No.			
	* Strike o	ut whichever i	s not applicable	Type o	Type of Bill *DA/(ii)DP/ (iii) Others				
				Type o	Type of shipment : *(i) Firm Sale Contract/ (ii)				
					Consignment Basis/ (iii) Others (Specify) The PP Form was included in the Statement sent to				
					the Reserve Bank with the R Retu ending sent of		_		
	•		e have received declared on thi		ount of	_ (Currency)	(Amount) as under		
	Date of	Currency	Credit to Nos	stro Account	Debit to	NR Rupee	Period to R Return		
	receipt		in (Cou	untry)		nt of a bank	with which the realisation has		
					in (country)		been reported to		
			In our name	In the name of†	Held with us	Held with†			
	1	2	3	4	5	6	7		
ııy		er of receipt (s	эреспу)						
i i y		or or 1000.pt (c	эреспу <i>)</i>	(Stamp & S	ignature of	Authorised De	aler)		
iiy		o. o. rooo,pr (эреспу)		ignature of <i>i</i>	Authorised De	aler)		
lote nat orwa ship ece long	es to Autho Please of they have book on recommend to the Figure 1 from the gray with this commend in case of than deduced from the commend of the figure 1 from the figure 1 f	rised Dealer ensure that the een duly auth eipt of the full Reserve Bank ce, duly certif ne consignee opy of the For the net amou	e columns on the enticated by the l export value of this duplicate fied. In respect in original in sum. Intreceived falls charges, please	Date: Address: e face of the face Postal author of the shipment of shipment apport of the face indicate the shipper of the ship	PP Form have brities where nt declared Form togethes made on proceeds activities authority cores.	ve been compleyer necessary on this Form, her with a cop consignment ctually realized alue declared of the content on the conferred on the content of the co	eted by the exporter and		
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EXCHANGE CONTROL

SOFTWARE EXPORT DECLARATION (SOFTEX) FORM

(For declaration of Software Exports through data-communication links and receipt of Royalty on the Software Packages/Products exported)

FORM NO: AB 1. Name and address of the exporter 2. STPI Centre within whose jurisdiction the unit is situated Import-Export Code Number 3. 4. : STP/EHTP/EPZ/SEZ/1 00% EOU/DTA unit Category of exporter 5. Buyer's name and address including country and their relationship with exporting unit (if any) 6. Date and Number of Invoice 7. Whether export contract/ a) purchase order already registered with STPI. Yes No (If 'No', please attach copy of the contract/purchase order) b) Does contract stipulate payment of royalty Yes No **SECTION - A** (For exports through data communication link) Name of Authorised datacom STPI/VSN L/DOT/Internet/Others 8. service provider (Please specify) Type of software exported (Please mark on the appropriate box on 9. the left side). (a) Computer Software **RBI** Code Data Entry jobs and Conversion 9 0 6 Software Data Processing 7 Software Development 0

Software Product, Packages

9

0

8

		Others	(Please specify)		9	0	9	
	(b)	Other :	Software			_		
		Video/	TV Software		9	1	0	
		Others	(Please specify)		9	1	1	
10.		Analys	sis of Export Value	<u>Cı</u>	ırre	<u>ncy</u>		<u>Amount</u>
	(a)	Full ex of whice i) ii)	kport value h :- Net value of exports without transmission charges Transmission charges included in invoice					
	(b)		ansmission charges (if payable parately by the overseas client)					
	(c)	Deduction at the i	t: Agency commission, rate of %					
	(d)	by RBI	her deductions as permitted (please specify) nt to be realised [(a+b) - (c+d)]					
	realisa	11. will be re	How export ealised (mode of ease mark on the					
(a)		Under L	/C	(a) Name	and	add	ress	of
				Authorised Dealer				
				(b) Authorised Dealer Code No.				
	∟ (b)		Bank Guarantee	(a) Name and address of _ Authorised Deale				
				(b) Authorised Dealer Code No.				
		☐ (c) Any other arrangement		(a) Name and add Authori			ler	
	e.g. advance payment, etc.including transfer/remittance tobank account maintained		(b) Author	isec	d Dea	aler C	Code No.	
		oversea	s (Please specify)					

SECTION - B

(For receipt of Royalty on Software Packages/Products exported)

12.		of Software Package(s)/ c(s) exported Date of export		
	(b)	GR/SDF/PP/SOFTEX Form No. on whi	ch exports were declared	
	(c)	Royalty agreement details %age		
		and amount of royalty		
		Period of royalty agreement (Enclose copy of Royalty agreement, if not already registered))	
13.		yalty value will be realised ined in Royalty agreement)		
14.	Calcula (Enclos	ation of royalty amount se copy of communication the foreign customer)		
15.	Dealer	and address of designated Authorised in India through whom payment has aceived/to be received	A.D. Code No	

SECTION -C

16. **Declaration by exporter**

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using Authorised and legitimate datacom links.

full value of the of invoice/date	e software exported as above on or befor	nk named above the foreign exchange representing the e(i.e. within six months from the date in the manner specified in the Regulations made under
Place: Date: Name: Designation:		Signature of the Exporter Stamp
======== Enclosure: (1) (2) (3)	Copy of Export Contract [7(a)] Copy of Royalty Agreement [12(c)] Copy of communication from foreign cu	stomer [14]
	e of the competent authority (i.e. STPI/l formation Technology	EPZ/SEZ) on behalf of
	he software described above was actually been found to be in order and accepted by	transmitted and the export/royalty value declared by the us.
Name:	Place: Dat	e: (Signature of Designated Official of STPI/EPZ/SEZ on behalf of Ministry of Information Technology) Stamp

EXCHANGE CONTROL

SOFTWARE EXPORT DECLARATION (SOFTEX) FORM

(For declaration of Software Exports through data-communication links and receipt of Royalty on the Software Packages/Products exported)

FORM NO: AB **DUPLICATE** 1. Name and address of the exporter 2. STPI Centre within whose jurisdiction the unit is situated 3. Import-Export Code Number 4. Category of exporter : STP/EHTP/EPZ/SEZ/1 00% EOU/DTA unit 5. Buyer's name and address including country and their relationship with exporting unit (if any) 6. Date and Number of Invoice 7. a) Whether export contract/ purchase order already Yes No registered with STPI. (If 'No', please attach copy of the contract/purchase order) b) Does contract stipulate payment of royalty Yes No

SECTION - A (For exports through data communication link)

8.		of Autho provide	rised datacom r	STF	<u>PI/VSNL/DOT/</u> (Please s			<u>Othe</u>	<u>rs</u>	
9.	Type of the left		re exported (Please ma	ark on the appro	opriate box on					
(a)	Cor	nputer S	<u>oftware</u>		RBI Code					
			ntry jobs and Conversion Te Data Processing	on		9	0	6		
		Softwar	re Development			9	0	7		
		Softwar	e Product, Packages			9	0	8		
		Others	(Please specify)			9	0	9		
		Other S	Software							
		Video/TV Software				9	1	0		
		Others	(Please specify)				9	1		
10. (a)	-		port Value Il export value Of whicl	h :-	<u>C</u>	urre	ency		Amount	
		i)	Net value of exports va							
		ii)	Transmission charges included in invoice	S						
	(b)		nission charges (if pately by the overseas clie							
	(c)		: Agency commission, te of%							
	(d)		ner deductions as perm (please specify)	nitted						
	(e)	Amoun	t to be realised [(a+b)	- (c+d)]						
11.	(mode		ue will be realised ation) (Please mark ate box)							
	(a) l	Jnder L/C		(a) Name a	and address of	F	Α	utho	rised Dealer	
				(b) Authorise	d Dealer Code	e No).			

) Bank Guarantee uthorised Dealer	(a) Name and address of
	(b) Authorised Dealer Code No.	
	e.e	Any other arrangement g. advance payment, etc. cluding transfer/remittance bank account maintained overseas (Please specify)	(a) Name and address of Authorised Dealer (b) Authorised Dealer Code No
		, , , , , , , , , , , , , , , , , , ,	SECTION - B
		(For receipt of Royalt	y on Software Packages/Products exported)
12.	Deta	ils of Software Package(s)/ Pro	oduct(s) exported
	(a)	Date of export	
	(b)	GR/SDF/PP/SOFTEX Form	No. on which exports were declared
	(c)	Royalty agreement details of	%age
		and amount of royalty	
		Period of royalty agreem (Enclose copy of Royalty agreement, if not alread	y
		13. H	How royalty value will be realised (as defined in Royalty agreement)
14.	(Enclo	lation of royalty amount ose copy of communication he foreign customer)	
15.	Deale	e and address of designated Au or in India through whom paymoreceived/to be received	

SECTION -C

16. **Declaration by exporter**

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using Authorised and legitimate datacom links.

full value of the of invoice/da	undertake that I/we will deliver the software exported as above or te of last invoice raised during a Exchange Management Act, 1999	n or before month), in the manner	(i.e. within	six months from the date
Designation:		_	Ü	f the Exporter Stamp
Enclosure: (1) (2) (3)	Copy of Export Contract [7(a)] Copy of Royalty Agreement [1 Copy of communication from f	2(c)] oreign customer [14]		
	Space for use of the compe		PI/EPZ/SEZ) on I	
	the software described above wa has been found to be in order and		and the export/roy	alty value declared by
	Р	lace: Date:		
Name: Designation:				cial of STPI/EPZ/SEZ nation Technology)
				Stamp
	For Aut	horised Dealer's use	only	
	Certifica	te by Authorised deal	er	
AD's	Uniform Code No			
((Form included in the ENC stater NOSTRO/VOSTRO)			
We certify an	d confirm that we have received t		y) (Amount)	as under being the
proceeds of e	exports declared on this form.	(Ourienc)	y, (Airiount)	

Date of	Currency	Credit 1	to Nostro	Debit to No	n-Resident	Period of R	R-Return with
Receipt		in		.Rupee Accou	ınt of a	which the re	ealisation
		(Country)			has been RBI	reported to
				(0	country)		
		In our	In the	Held with	Held with		
		name	name of **	us	**		
1	2	3	4	5	6		7

(** Write the name of the concerned branch of Authorised Dealer)

Any other manner of receipt (Specify)	
Place:	
Date:	
	(Signature of Authorised Official)
Name:	Stamp
Designation :	
Name & Address of	
Authorised Dealer	

EXCHANGE CONTROL

SOFTWARE EXPORT DECLARATION (SOFTEX) FORM

(For declaration of Software Exports through data-communication links and receipt of Royalty on the Software Packages/Products exported)

FORM	NO: A	NB	TRIPLICATE				
1.	Nam expo	e and address of the rter					
2.		Centre within whose liction the unit is ted					
3.	Impo	ort-Export Code Number					
4.	Cate	gory of exporter	: STP/EHTP/EPZ	/SEZ/100%	6 EOU/DT	A unit	
5.	count	er's name and address including try and their relationship exporting unit (if any)					
6.	Date	and Number of Invoice					
7.	a)	Whether export contract/ purchase order already registered with STPI. (If 'No', please attach copy of the contract/purchase order)	Yes		No		
	b)	Does contract stipulate payment of royalty	Yes		No		

SECTION - A (For exports through data communication link)

8.	service provider	(Please specify)
9.	Type of software exported (Please mathe left side).	rk on the appropriate box on
	(a) <u>Computer Software</u>	R <u>BI Code</u> 90_
	Data Entry jobs and Conversion Software Data Processing	= = =
	Software Development	90_
	Software Product, Packages	90_
	Others (Please specify) (b)	9 0 9
	Other Software	9 1 0
	Video/TV Software Others (Please specify)	91_
(a)	10. Analysis of Export Valu Full export value Of which	
	i) Net value of exports transmission charges	
	ii) Transmission charge included in invoice	s
	(b) Transmission charges (if p separately by the overseas cli	
	(c) Deduct: Agency commission, at the rate of%	
	(d) Any other deductions as perr by RBI (please specify)	nitted
	(e) Amount to be realised [(a+b)	- (c+d)]
11.	How export value will be realised (mode of realisation) (Please mark on the appropriate box)	
	(a) Under L/C	(a) Name and address of
		Authorised Dealer

			(b) Authorised Dealer Code No.	
		ank Guarantee orised Dealer	(a) Name and address of	
			(b) Authorised Dealer Code No.	
(c) Any other arrangement e.g. advance payment, etc. including transfer/remittance to bank account maintained (Please specify)		advance payment, etc. Iding transfer/remittance	(Namerchitess) Authorised Dealer	
			(b) Authorised Dealer Code No. overseas	
			SECTION - B	
		(For receipt of Royalty or	Software Packages/Products exported)	
12.		of Software Package(s)/ t(s) exported Date of export		
	(b)	GR/SDF/PP/SOFTEX Form No	on which exports were declared	
	(c)	Royalty agreement details %ag	е	
		and amount of royalty		
Period	of royalty	y agreement (Enclose copy of Royalty agreement, if not already req	gistered)	
		13. How royalty rill be realised (as defined in agreement)		
14.	(Enclose	ion of royalty amount e copy of communication foreign customer)	·	
15.	Dealer i	nd address of designated Authorn India through whom payment helived/to be received		

SECTION -C

16. **Declaration by exporter**

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using Authorised and legitimate datacom links.

full value of of invoice/o	Te undertake that I/we will deliver to the bank named above the foreign exchange representing the the software exported as above on or before (i.e. within six months from the date of last invoice raised during a month), specified in the Regulations made under the Foreign Management Act, 1999.
	Signature of the Exporter
Place:	Stamp
Date:	
Nahee	
Designation	n:
======	:=
(1) (2) (3)	Copy of Export Contract [7(a)] Copy of Royalty Agreement [12(c)] Copy of communication from foreign customer [14]
	Space for use of the competent authority (i.e. STPI/EPZ/SEZ) on behalf of Ministry of Information Technology
	at the software described above was actually transmitted and the export/royalty value declared by r has been found to be in order and accepted by us.
	Place: Date
	(Signature of Designated Official of STPI/EPZ/SEZ on behalf of Ministry of Information Technology
	Stamp
Name:	

XOS (Paragraph 6.C.12)

A. D. Code No

Statement of particulars of export bills outstanding beyond prescribed period/ due date of realisation as at 30th June/ 31st December

Part I – Outstanding export bills other than those on deferred payment terms

Sr.	Bill	Name	Exporter's	Date	Due	GR/PP/	Port of	Shippin	Name &	Commodi
No	No.	&	Code No./	of	date	SOFTE	Shipmen	g	address	ty
	and	Addres	IE Code	expor	of	X	t	bill No.	of the	
	date	S	No.	t	reali-	form		and	oversea	
		of			satio	No.		date	S	
		exporte			n				buyer	
		r								
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.

Invoice	Amount	Amount	Rupee ec	Rupee equivalent of outstanding amount				
value	Realised	Outstanding						
Currency	Currency	Currency	Cash	Exports on	Undrawn			
and	and	and	exports	consignment	balances			
Amount	Amount	Amount		basis				
12.	13.	14.	15.	16.	17.	18.		

Total		

Part II – Exports on deferred payment terms where instalments (including interest) are outstanding beyond due date

Sr. No	Name & addres s of exporte r	Exporter 's Code No./ I E Code No.	No. & date of RBI approval for deferred payment term	Date of export	GR For m No.	Port of Shipme nt	Shipping bill No. and date	Name & addres s of the overse as buyer	Commodi ty	Invoice value Currency & Amount
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.

Value of	goods	Total Ar	nount of	Total Am	ount of	Rupee	Whether	No. &	Remar
covered	under	defe	erred	instalm	nents	equivalent	ECGC	date	ks
defer	red	instal	ments	outstar	nding	of	cover	of bank	
paym	nent	(inclu	uding	(including	interest)	outstanding	obtained	certificate	
terms(in	_	interest)	already	beyond d	ue date	amount	(Yes /No)	issued	
intere	est)	rece	eived						
Currenc	Amou	Curren	Amount	Currency	Amount				
у	nt	су							
12		1	3.	14		15.	16.	17.	18.

Total		

Part III : Summary

Part II

Part I

	'Cash' exports	Export on consignment basis	Undrawn balances	Total	Exports on deferred payment basis
	Rs.	Rs.	Rs.	Rs.	Rs.
End of previous nalf-year) Add: Addition during the half- year under report					
let position of outstanding as on				Less: D	eletion during the half-y
End of half-year under report)					
	ed period / d				or collection, outstand f-year under report h
Place:		(Signature			ame:
Date :					Stamp